

-21- (19)

**Central Administrative Tribunal, Principal Bench**

Contempt Petition No.61 of 2001 in  
Original Application No.83 of 2000

New Delhi, this the 15th day of May, 2001

Hon'ble Mr. Kuldeep Singh, Member (J)  
Hon'ble Mr. M.P. Singh, Member (A)

Shri Vipul Kulshreshtha

....Petitioner

(By Advocate: Shri B.S.Jain)

Versus

1. Shri Y.N. Chakravarti,  
Secretary  
Ministry of Information & Broadcasting  
Shastri Bhawan,  
New Delhi

2. Shri M. C. Rajbanshi  
Director General Admin  
All India Radio  
Akashwani Bhawan, New Delhi

3. Shri Sudhir Bhandari  
Controller of Accounts  
Ministry of Information & Broadcasting  
Shastri Bhawan,  
New Delhi

....Respondents

(By Advocate: None)

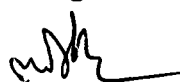
ORDER (ORAL)

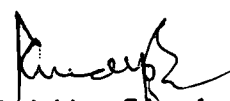
By Hon'ble Mr. Kuldeep Singh, Member (J)

We have gone through the Tribunal's order in O.A.83/2000, compliance of which is sought by the petitioner. Respondents have placed on record a copy of compliance report whereby they have fixed the pay of the petitioner in accordance with the directions given by the Tribunal. Learned counsel for the petitioner submits that in view of the order passed by respondents which reads that the petitioner will not be entitled to arrears of pay and allowances for the period from 20.3.92 to 7.8.97, it is evident that the petitioner is entitled to arrears w.e.f. 8.8.97 onwards, which have not been paid to him as yet.

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2. After going through the compliance affidavit filed by respondents, we don't find any wilful disobedience of the orders passed by Tribunal. Moreover the compliance order also does not say that w.e.f. 8.8.97, he will not be paid pay as fixed. Under these circumstances, C.P. 61/2001 is dismissed. Notices discharged.

  
( M.P. Singh )  
Member (A)

  
( Kuldip Singh )  
Member (J)

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